

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 89 OF 2023**

**IN THE MATTER OF:-**

**Ravindra Kuber Walawade. .... Applicant.**

**V/s.**

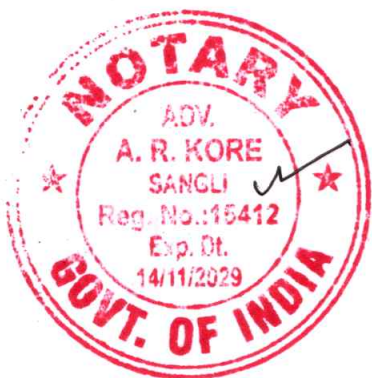
**Govt. Medical College & Hospital & Ors..... Respondents.**

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT No. 3 & 4.**

I, Vidyasagar V. Killedar, aged about 50 years, occupation-service, the Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli-416415. I am filing this affidavit on behalf of the Respondent No – 3 & 4 do hereby solemnly affirm state as under.

I am working as the Sub Regional Officer, Sangli with the Maharashtra Pollution Control Board w.e.f. August 2024. I am well conversant with the facts and circumstances of the case as well as the record of the case lying in my office, I am filing this Affidavit only with a limited purpose of bringing on record true facts of the case as under.

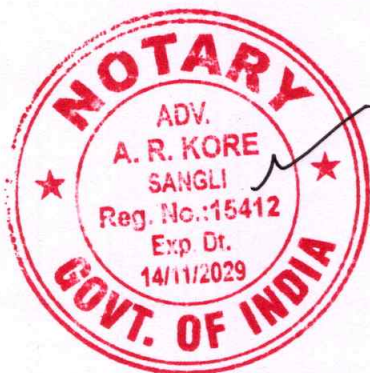
1. I, say and submit that the Respondent No. 1- Government Medical College and Hospital, Miraj has applied for Combine Consent Authorization (CCA) as per Board Circular regarding revision of industry category as Red and Orange based on pollution potential vide letter No.MPCB/PSO/BMW/C-220204-FTS-0045, Dated 04-02-2022, under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, Bio Medical Waste Management Rules, 2016 as well as Hazardous and Others



Wastes (Management and Transboundary) Rules. 2016 bearing UAN No. MPCB-CONSENT-0000227457 Dated 01-12-2024 along with necessary documents. A copy of application for Combine Consent Authorization is enclosed marked as an **Annexure-“A”**

2. I, say and submit that the Hon'ble National Green Tribunal has directed to Maharashtra Pollution Control Board to assess the amount of Environment Damage Compensation (EDC) with respect to not setting up STP as well as not obtaining CC&A, in terms of the principle laid down in the case of Paryavaran Suraksha Samiti and Ors. Vs. Union of India and Ors. (Original Application No. 593/2017) vide order dated 30-11-2023. In compliance of the said order the Respondent Board has initiated following action which are summarized as follows:-

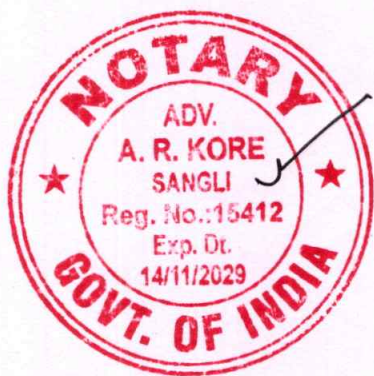
i) I, say and submit that accordingly in pursuant to the order dated 30/11/2023, Total Environmental Damage Compensation (EDC) amounting of Rs. 4,32,00,000/- (Rs. Four Crore Thirty-two lakhs only) has been calculated based on the Central Pollution Control Board (CPCB) guidelines for imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities. As per the Hon'ble National Green Tribunal's Order dated 12.03.2019 in the matter of (Original Application 710 of 2017).The said Environment Damage Compensation (EDC) is calculate for the period up to 01-04-2012 to 28-01-2024. The said Environment Damage Compensation amount has been submitted to



2 DEC 2024

Hon'ble National Green Tribunal through affidavit submitted on dated 23-02-2024.

- ii) I, say and submit that Respondent Board has already issued Non-compliance letter issued bearing No. MPCB / SRO/ Sangli/ WN /2212/120001, on 12-12-2022, Show Cause Notice bearing No. MPCB/RO/KOP/BMW/SCN/2212290002 dated 29-12-2022 and Proposed Direction bearing No. MPCB/RO/KOP/PD/2303070001 dated 07-09-2023 for non-provision of Sewage Treatment Plant and not obtaining of Combine Consent and Authorization and directing to the Respondent No 1 to take short / long term measures / time bound action plan immediately. The said directions reply received from Respondent No.1 on dated 30-11-2024 bearing Marathi letter No. 384 Dated 30-11-2024. A copy of reply letter is enclosed marked as an **Annexure-“B”**
- iii) I, say and submit that as per Hon'ble National Green Tribunal (WZ) Pune order dated 08-11-2024 regarding additional Environment Damage Compensation (EDC) to be calculate by the MPCB on the same principle. The Respondent Board has calculated additional Environment Damage Compensation (EDC) w.e.f. 29.01.2024 to 29.11.2024. The details of additional Environmental Damage Compensation (EDC) are as under-
- $$HCFs = HR \times T \times S \times R \times N$$
- Where; HR – Health Risk factor.  
 T - Type of Healthcare Facility.  
 S – Size of Health Care Facility.  
 R – Environmental Compensation factor.  
 N– Number of days of Violation.



i.e.

$$\text{HR Score} = 10 + 15 + 15_{(5 \times 3)} = 40$$

$$T = 1.0$$

$$S = 1.0$$

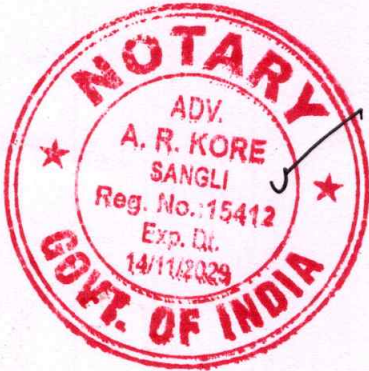
N = 306 days ( from 29-01-2024 to 29.11.2024 date of EDC calculation).

$$R = 250$$

Therefore, HCFs = HR x T x S x R x N

$$\text{HCF's} = 40 \times 1.0 \times 1.0 \times 306 \text{ (days)} \times 250 = \text{Rs. } 3060000/-$$

Therefore the additional Environmental Damage Compensation (EDC) to Government Collage and Hospital Miraj, is Rs. 3060000/- (Rs. Thirty Lakhs Sixty Thousand only). A copy of detail Environmental Compensation Calculation report is enclosed as **Annexure-"C"**.



- iv) I, say and submit that as per Hon'ble National Green Tribunal (WZ) Pune order dated 08-11-2024, Now the Respondent Board has issued once again show cause notice bearing No. MPCB/RO/KOP/BMW/SCN/2241202-FTS-0110 dated 02-12-2024. A copy of show cause notice is enclosed marked as an **Annexure-"D"**

Solemnly affirmed on the day ~~2<sup>nd</sup> November~~ <sup>2<sup>nd</sup> December</sup>, 2024.

Identified by

*Ampatil*  
Adv. A.M. Patil

For and on behalf of Respondent No.3 & 4.

*B. Killedar*  
(Vidyasagar V. Killedar)  
Sub Regional Officer-Sangli.

1-2 DEC 2024

VERIFICATION

I, Vidyasagar V. Killedar, Age-50 Years, working as Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli-416416 do hereby state on solemn affirmation what is stated in the forgoing affidavit in reply to my own knowledge and I believe the same to be true and correct.

Solemnly affirmed on the day 2<sup>nd</sup>, December, 2024.

For and on behalf of Respondent No. 3 & 4.

(Vidyasagar V. Killedar)  
Sub Regional Officer-Sangli.



2 DEC 2024

Solemnly affirmed before me by  
Shri Vidyasagar V. Killedar  
Who is identified before me by M sangli  
Shri Amit M. Pahl Adv.  
whom personally known. M sangli

A. R. KORE  
21/12/2024  
ADV. A. R. KORE  
NOTARY REG. NO. 15412,  
GOVT. OF INDIA  
Kaveri Appt., Saraswatinagar  
SANGLI - 416 416 (M.S.)



**Maharashtra Pollution Control Board****महाराष्ट्र प्रदूषण नियंत्रण मंडळ****Application for Consent/ Authorisation**

Sir,  
I/We hereby apply for\*

- Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
- Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
- Authorization/renewal of authorization under Bio-Medical Wastes Management Rules, 2016 as amended, Hazardous waste (M,& TM)n Rules, 2016, in connection with my/our/existing/proposed activity from the premises as per the details given below.

**1. General Information**

<b>UAN No:</b> MPCB-CONSENT-0000227457	<b>Payment Received on:</b> Dec 1, 2024	<b>Application submitted on:</b> 01-12-2024
---	--	--

**Industry Information**

<b>Industry Type:</b> R30 Health-care Establishment ( as defined in BMW Rules)	<b>Category:</b> Red	<b>Scale:</b> S.S.I
---	-------------------------	------------------------

<b>Consent To:</b> Operate (Plain Renewal)	<b>Submit to:</b> SRO - Sangli
---	-----------------------------------

**Consent to Establish Details**

<b>Consent to Establish No.</b>	<b>Consent to Establish date</b>	<b>Consent to Establish Valid Upto</b>
<b>Previous Consent No.</b> BO/MPCB/CAC/Refusal/UAN No.0000094657/CO/2411000 332	<b>Previous Consent date</b> 07-11-2024	<b>Previous Consent Valid Upto</b> 07-11-2024

**Particulars of Applicant (Owner/Occupier/Any other Authorised Person)**

<b>First Name</b> Dr. Prakash	<b>Father / Husband Name</b> Dattatray	<b>Last Name</b> Gurav	<b>Designation</b> DEAN
<b>Mobile No</b>	<b>Telephone/Fax</b>	<b>Email</b>	<b>Aadhar No</b>

9422040331

deangmcmiraj@yahoo.co.in 849738686737

<b>PAN No</b>	<b>Address</b>	<b>Pin Code</b>
AAXPG4371R	Vankatesh-shraustee R-banglow Madhavnagar Rad Golden Park Sangli	416410

**2. Health Care Facility (HCF) Information**

a) Name of the Health Care Facility

Govt. Medical College &  
Hospital

b) Address for Correspondance

<b>Pin Code</b>	<b>District</b>	<b>City/Town</b>
416410	Sangli	Miraj
<b>Survey/Gut No.</b>	<b>Name of premises /Building</b>	<b>Road/Street</b>
Plot No.285/A/1	Miraj	Pandarpur Road
<b>Area/Locality</b>	<b>Email</b>	<b>Website URL</b>
Miraj	deangmcmiraj@yahoo.co.in	NA

c) Details of Contact Person

<b>Name of the contact person</b>	<b>Contact No.</b>	<b>Email</b>	<b>Designation</b>
-----------------------------------	--------------------	--------------	--------------------

d) Onwership of Facility

State Government

**Name of the Department** Medical Education And Drug Department

e) Month and year of commissioning of the HCF

02/01/2024

f) Area of the Facility / Hospital

<b>i) Total plot area (in square meter)</b>	<b>ii) Built up area (in square meter)</b>	<b>iii) Open Plot Area (Sq.Mtr)</b>
129499.40	214483.39	121.00

g) Enter Latitude and Longitude of site (In degrees)

<b>Latitude (In degrees)</b>	<b>Longitude (In degrees)</b>
0	0

h) Gross capital investment of the HCF/CBWF without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by certificate from Chartered Accountant / Balance sheet)

<b>Gross Capital (in Lakh)</b>	<b>Certificate Date</b>
(Lakh)	01-01-1970

i) Compliance of Location Criteria

<b>Location of facility</b>	<b>Whether it is notified industrial area</b>	<b>Land Use Type</b>	<b>Land Ownership</b>
Rural	No		Self Owned

j) Does HCF have Laundry facility in premises

Yes

<b>Kg/Cycle</b>	<b>No. of Cycle /day</b>	<b>Water Consumption/day (CMD)</b>
150.00		

**Total Water Consumption (CMD)**

k) Does HCF have Canteen/Cafeteria facility in premises

Yes

<b>Area (Sq.Ft.)</b>	<b>Water Consumption/day (CMD)</b>	<b>No of Cafeteria</b>
----------------------	------------------------------------	------------------------

202.34 1.00 1

l) Does HCF have Hostel/Residential quarters in premises Yes

<b>Nos</b>	<b>Area (Sq.Ft.)</b>	<b>Total No. of Rooms / Quarters</b>
9	13239.00	300

<b>Total No. of Persons / Residential</b>	<b>Total Water Consumption (CMD)</b>
700	56.00

m) Number of Patient Treated per Day

<b>OPD (Average Patient / Day )</b>	<b>IPD / Admitted (Average Patient / Day)</b>
-------------------------------------	---

n) Name of the local body under whose jurisdiction the HCF is located.

**ULB Type**  
**ULB Name**

o) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority

<b>Planning Authority</b>	<b>Planning permission</b>
---------------------------	----------------------------

**3.BMW Authorization Details**

a) Discipline of Medicine

Medicine

b) Government Notification Details

<b>Total number of Beds</b>	<b>Government Notification No</b>	<b>Date of Notification</b>
315	1093 7593	21-08-1995

Total Bed Break up

<b>General Beds</b>	<b>ICCU/ICU Beds</b>	<b>Maternity Beds</b>	<b>Operation Theatre</b>	<b>Oncology Beds</b>	<b>Other Beds</b>
---------------------	----------------------	-----------------------	--------------------------	----------------------	-------------------

c) Diagnostic and Pharma Facilities available in Premises

<b>Pathology Lab</b>	<b>Yes</b>	<b>Average Samples/day</b>	<b>1200</b>
<b>Blood Bank</b>	Yes	<b>Number of Bags used/Month</b>	400
<b>X-Ray</b>	No		
<b>CT Scan</b>	No		
<b>MRI</b>	No		
<b>USG</b>	No		
<b>ECG/EEG</b>	No		
<b>Medical Store / Pharmacy</b>	No		
<b>Other</b>	No		

d) Whether HCE intended to Sale / Handover liquid BMW for R&D purpose

No

e) Category wise Bio-Medical Waste Collected ,Treated,Disposed			
Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/M)
1	Yellow	a) Human Anatomical waste	1500.00
		b) Animal Anatomical Waste	0
		c) Soiled Waste	270.00
		d) Expired or Discarded Medicines	1100.00
		e) Chemical Waste	1350.00
		f) Chemical Liquid Waste	1100.00
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	1250.00
		h) Microbiology Biotechnology and other clinical laboratory waste	1200.00
2	Red	Contaminated waste (Recyclable)	2000.00
3	White (Translucent)	Waste sharps including Metals	2000.00
4	Blue	a. Glassware	750.00
		b. Metallic body implants	1250.00

f) Details of Storage at Facility						
Sr No	Type	Category	Temporary Storage Area			Avg. No.of Bag/Container (Per Day)
			Length (Ft)	Width (Ft)	Height (Ft)	
1	Untreated BMW	Yellow	0	0	0	0
		Red	0	0	0	0
		Blue	0	0	0	0
		White	0	0	0	0

g) Do you Have Equipment Installed for Pretreatment of Yellow (g), (h) Category Waste

No

h) Whether you have establish a Bar-Code system for Bag or Containers containing Bio-Medical waste

Yes

j) Common Facility Membership Details (CTF)

**CTF Name**

M/s. Surya Central Treatment Facility, Sangli

**Membership Number Issued Date**

SC20242504571

31-03-2025

k) Do you have Captive Treatment

No

**4.Consent Details**

a) Sources of Water

**i) Surface Water** Yes

**Name of the water supply** **Water Consumption Quantity (CMD)**

Mun Corporation Miraj Sangli 100

**ii) Ground Water** No

**iii) Tanker Water** No

b) Water Consumption Details

<b>Raw Water (CMD)</b>	<b>Recycle Water (CMD)</b>	<b>Total Water Quantity Requirement (CMD)</b>
75.00	25.00	100

c) Water consumption for different uses (CMD)

Purpose	Consumption	Effluent Generation	Treatment	Disposal
<b>Domestic Pourpose</b>	88.0	79.5	NA	Recycle, Local Bodies Sewer, On Land For Gardening
<b>Processing whereby water gets Polluted &amp; Pollutants are Biodegradable</b>	10	8	NA	Recycle, On Land For Gardening
<b>Processing whereby Water gets Polluted, Pollutants are not Biodegradable &amp; Toxic</b>	0	0	NA	NA
<b>Industrial Cooling, spraying in mine pits or boiler feed</b>	0	0	NA	NA
<b>Total</b>	100.00	88.00		

d) Waste Waster Treatment

**Have you installed STP or ETP**

Yes

- 1. Sewage Treatment Plant:** Yes
- 2. Effluent Treatment Plant:** Yes
- 3. Combined Treatment Plant:** No

d.1) Sewage Treatment Plant

**Capacity(CMD)**

100.00

**Preliminary:** Yes **Preliminary Treatment:** Bar Screens, Grit Chamber, Oil & Grease Removal

**Primary:** Yes **Primary Treatment:**

**Secondary:** Yes **Secondary Treatment:** Anaerobic Treatment System, Activated Sludge Process (ASP), Secondary Clarifier

**Tertiary:** Yes **Tertiary Treatment:** Sand & Carbon Filter, Chlorination

**Advance:** Yes **Advance Treatment:** Reverse Osmosis

d.2) Effluent Treatment Plant

**Capacity(CMD)**

10

**Preliminary:** Yes **Preliminary Treatment:** Bar Screens, Grit Chamber, Oil & Grease Removal



Parameter	Permissible Limiting concentration	Latest 3 Sampling Dates		
		1st Date	2nd Date	3rd Date
		NA	NA	NA
Particulate matter	50 mg/Nm3	0	0	0
Nitrogen oxides	400 mg/Nm3	0	0	0
HCL	50 mg/Nm3	0	0	0
Total Dioxins and Furans	0.1 ng TEQ/Nm3 (at 11% O2)	0	0	0
Hg and its compounds	0.05 mg/Nm3	0	0	0

ii) Whether you have provided Online Continuous Emission Monitoring Systems (OCEMS)

No

iii) Quantity of ash generated from Boiler (Tonnes/ month):

iv) Mode of Disposal of Boiler ash

c) Provision Of Alternate Electric Supply

No

d) Separate Electricity Meter Provided to Pollution control Devices

No

**Hazardous Waste**

CHWSDF Details

**CHWTDF Facility Name**

SURYA CENTER TREATMENT FACILITY PVT LTD

**CHWTDF Membership Number**

SC20242504571

Hazardous Waste Details		
Description	Waste Category	Quantity in MT/Month
Incineration Ash	37.3	0
STP/ETP	35.3	0
Used Oil		0

Non-Hazardous Waste aspect					
Description	Quantity	UOM	Treatment	Treatment	Remarks
NA	0	0	NA	NA	NA

Legal Section				
Legal Action Type	Legal Action Ref No	Legal Action Date	Legal Action Details	Remarks

**5. Additional Information**

i) Do you have Bio Medical Waste Management Committee Constituted

Yes

ii) Average Cost (O & M) for ETP/STP

6500000

**iii) Average Cost of APCD Rs/Year**

1000000.00

**iv) Brief details of tree plantation/green belt development within applicant's premises**

<b>Open Space Availability</b>	<b>Plantation Done On</b>	<b>Number of Trees Planted</b>
121	50	350

**v) Whether Environmental Statement submitted**

No

**vi) Environmental Statement submitted Date**

01-01-1970

**vii) Any other additional information that the applicants desires to give**

**viii) Do you have Infection Control Committee Constituted**

No

**6. Financial Details**

**1) Is there any Bank Gurantee impose on you during previous Consent/Authorization period.**

No

<b>Bank Gurantee Number</b>	<b>Date</b>	<b>Valid Up To</b>	<b>Amount</b>	<b>Bank Name</b>	<b>Branch</b>
0	01-01-1970	NA	0	NA	NA

<b>Additional Bank Gurantee Details, if Any</b>					
<b>Bank Gurantee Number</b>	<b>Date</b>	<b>Valid Up To</b>	<b>Amount</b>	<b>Bank Name</b>	<b>Branch</b>
0	01-01-1970	NA	0	NA	NA



शासकीय वैद्यकीय महाविद्यालय, मिराज  
GOVERNMENT MEDICAL COLLEGE, MIRAJ



► Website: gmcmiraj.edu.in ► Email: deangmcmiraj@yahoo.co.in ► Phone: 0233/2232090-99 ► Fax: 0233-2231959

जा.क्र.शावैमरुमि/नियोजन/हरित लवाद/सुनावणी/दंड/ 367 /२०२४

दिनांक ३०/११/२०२४

प्रति,

मा.उपप्रादेशिक अधिकारी,  
महाराष्ट्र प्रदुषण नियंत्रण मंडळ, सांगली.

विषय :- BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

Ravindra Kuber Walawade--Applicant (O.A. ८९/२०२३)

V/S.

Govt. Medical College & Hospital, Miraj.

संदर्भ :- १. सब रजिस्टार ऑफिसर एम.पी.सी. बोर्ड सांगली यांचे पत्र क्रमांक NO.MPC/SRO-

Sangli/WN/२२१२१२०००१ Date १२/१२/२०२२.

२. रिजनल ऑफिसर कोल्हापूर यांचे शोकास नोटीस क्र.MPCB/RO/KOP/BMW/SCN/

२२१२२९०००२ Date २९/१२/२०२२

३. रिजनल ऑफिसर कोल्हापूर यांचे शोकास नोटीस क्र.MPCB/RO/KOP/PD/२३०९०७०००१

Date ०७/०९/२०२३.

४. The National Green Tribunal Western Zone Bench, Pune येथील O.A. No. ८९/२०२३

Date ०८/११/२०२४

मा.महोदय,

उपरोक्त विषयास अनुसरुन NGT च्या ऑर्डर मध्ये नमूद केल्याप्रमाणे विभागाकडून बंदचे आदेश का देण्यात येवू नये असे नमूद आहे. आपणांस विनंती करण्यात येते की, आम्ही आमच्या रुग्णालयासाठीची आपल्या विभागाचे COMBINED CONSENT AUTHORIZATION (CCA) सर्टिफिकेट घेणे, STP/ETP Plant बांधणे, बायोमेडिकल वेस्ट वैद्यकीय कचरा व्यवस्थापन विल्हेवाट कंपनीकडून प्रमाणपत्र घेणे वा नूतनीकरण करणे इ.ची कार्यवाही एक दोन दिवसात च करित आहोत. उपरोक्त मेहरबान हरित लवाद यांचे कडील प्राप्त आदेशात नमूद केल्याप्रमाणे बंद च्या आदेशाबाबत आपणांस विनंती करण्यात येते की, हे रुग्णालय शासकीय आहे. सदर रुग्णालयात अत्यावश्यक रुग्ण सेवा देत असून या रुग्णालयात दररोज बाह्यरुग्ण विभागामध्ये १२०० ते १५०० व आंतररुग्ण विभागात या रुग्णालयामध्ये ३५० बेड मंजूर असून त्यापैकी दररोज ३९० आंतररुग्ण म्हणून उपचारासाठी दाखल होत असतात. हे रुग्णालय बंद झाल्यास येणारे रुग्ण उपचारापासून वंचित राहू शकतात.

महाराष्ट्र राज्य प्रदुषण मंडळाच्या निकषानुसार STP/ETP Plant तसेच भूयारी गटार कार्यान्वित करण्यासाठी शासन निर्णय क्रमांक जीसीएम-२०२२/प्र.क्र.३६९/प्रशा-१ दिनांक २१ ऑगस्ट, २०२४ नुसार रुपये १४,५१,७८,२००/- (रुपये चौदा कोटी एकावन्न लाख अठ्ठ्यात्तर हजार दोनशे मात्र) इतक्या रक्कमेस सुधारित प्रशासकीय मान्यता निर्गमित केली आहे. त्यानुसार महाराष्ट्र जीवन प्राधिकरण, सांगली यांचेकडून निविदा प्रक्रिया सुरु आहे. तरी रुग्णालयातील अत्यावश्यक रुग्ण सेवेच्या दृष्टीने बंदचे आदेश देण्यात येवू नये, आम्हाला मुदत मिळावी ही नम्र विनंती.

आपला विश्वासू,

अधिष्ठाता,

शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिराज

प्रत माहितीसाठी सविनय सादर

मा.आयुक्त, वैद्यकीय शिक्षण, संशोधन व आयुष, मुंबई.

शासकीय वैद्यकीय महाविद्यालय व रुग्णालय,  
मिरज येथील भुयारी गटार योजनेच्या बांधकाम  
अंदाजपत्रकास प्रशासकीय मान्यता प्रदान  
करणेबाबत.

**महाराष्ट्र शासन**

वैद्यकीय शिक्षण व औषधी द्रव्ये विभाग,  
शासन निर्णय, क्रमांक : जीसीएम-२०२२/प्र.क्र.३६९/प्रशा-१,  
गोकुलदास तेजपाल रुग्णालय आवार, नवीन मंत्रालय,  
गोकुलदास तेजपाल संकुल, ९ वा मजला,  
लोकमान्य टिळक मार्ग, मुंबई -४०० ००९.  
दिनांक : २९ ऑगस्ट, २०२४

- वाचा :**
- १) वैद्यकीय शिक्षण व औषधी द्रव्ये विभाग, शासन निर्णय क्रमांक : जीसीएम-२०२२/प्र.क्र.३६९/प्रशा-१, दिनांक १३.०२.२०२३
  - २) आयुक्त, वैद्यकीय शिक्षण व आयुष, महाराष्ट्र राज्य, मुंबई यांचे पत्र क्रमांक : संवैशिवसं/मिरज/भुयारी गटार सुधारीत प्र.मा./११२३८/आय-प/२४, दिनांक १०.०७.२०२४

**प्रस्तावना :**

विभागाच्या शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिरज येथील भुयारी गटार योजनेच्या कामास दिनांक १३.०२.२०२३ च्या शासन निर्णयान्वये रुपये ११.२० कोटी इतक्या रक्कमेच्या अंदाजपत्रकास प्रशासकीय मान्यता प्रदान करण्यात आलेली होती. भुयारी गटार योजनेच्या जी.एस.टी. मधील बदल, ईटीपी चार्जेस व दरसूचीतील बचत यामुळे प्रशासकीय मंजूरी किंमतीपेक्षा प्रस्तावामध्ये ४० ते ५० टक्क्यापर्यंत वाढ झाल्याकारणाने संदर्भ क्र.०१ येथील प्रशासकीय मान्यता रद्द करून नव्याने बांधकाम अंदाजपत्रकास मान्यता देण्याची बाब शासनाच्या विचाराधीन होती.

**शासन निर्णय :**

विभागाच्या नियंत्रणाखालील शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिरज येथील भुयारी गटार योजनेच्या जी.एस.टी. मधील बदल, ईटीपी चार्जेस व दरसूचीतील बचत यामुळे प्रशासकीय मंजूरी किंमतीपेक्षा ४० ते ५० टक्क्यापर्यंत वाढ झाल्याकारणाने तसेच सदर काम अद्याप सुरु न झाल्याने सुधारीत प्रशासकीय मान्यता देण्याऐवजी मूळ प्रशासकीय मान्यता रद्द करून नव्याने प्रशासकीय मान्यता देण्याबाबत सार्वजनिक बांधकाम विभागाच्या अभिप्रायानुसार संदर्भ क्र.०१ येथील प्रशासकीय मान्यता रद्द करून नव्याने बांधकाम करण्यासाठी रुपये १४,५१,७८,२००/- (रुपये चौदा कोटी, एकावन्न लक्ष, अठ्ठ्याहत्तर हजार, दोनशे फक्त) इतक्या रक्कमेच्या नवीन बांधकाम अंदाजपत्रकास पुढील अटीच्या अधीन राहून प्रशासकीय मान्यता प्रदान करण्यात येत आहे.

अ.क्र.	कामाचे नाव	अदांजित किंमत
१	Underground Drainage Scheme for Government Medical College and Residential Staff Quarters Campus, Miraj Tal-Mirag, Dist-Sangli.	१४,५१,७८,२००
	एकूण	१४,५१,७८,२००

**अटी:-**

- १) सदर काम करण्यापूर्वी जागेच्या मालकी हक्काबाबत पुर्तता करण्यात यावी.
  - २) प्रस्तुत काम पुरातत्व विभागाच्या अखत्यारित येत असल्यास संबंधित विभागाची तसेच महानगरपालिका व तत्सम प्राधिकरणे यांची पूर्व परवानगी घेण्यात यावी.
  - ३) तांत्रिक मंजूरी देताना राज्य दरसूचीबाह्य बाबींच्या दराकरीता शासन परिपत्रक क्रमांक - २०१७/प्र.क्र.११/नियोजन-३, दिनांक ११.०४.२०१७ नुसार कार्यवाही करण्यात यावी.
  - ४) प्रस्तावातील खरेदीशी संबंधित बाबींकरीता ई-निविदा प्रणालीचा अवलंब करून उद्योग, ऊर्जा व कामगार विभागाकडील दिनांक २४.०८.२०१७ च्या शासन निर्णयान्वये निर्गमित केलेल्या सूचना विचारात घ्याव्यात.
  - ५) प्रत्यक्ष काम करतेवेळी पर्यावरण विभाग, शासन निर्णय, इएनव्ही-२०१३/प्र.क्र.१७७/तां.क्र.१, दिनांक १० जानेवारी, २०१४ मध्ये उल्लेख करण्यात आलेल्या मार्गदर्शक तत्वानुसार कार्यवाही करण्यात यावी.
  - ६) स्थापत्य कामाच्या कालावधीतच विद्युतीकरणाबाबत तसेच इतर अनुषंगिक कामांचे योग्य नियोजन करून सदर कामे पूर्ण करावीत.
  - ७) इमारतीमध्ये दिव्यांगाकरीता उपलब्ध करून द्यावयाच्या विविध सोयीबाबत शासनाने वेळोवेळी दिलेल्या सूचनांच्या अनुषंगाने कार्यवाही करण्यात यावी.
  - ८) विषयांकित कामाकरीता सुधारीत प्रशासकीय मान्यतेची आवश्यकता लागणार नाही, यादृष्टीने विशेष दक्षता घेऊन काम करण्यात यावे.
२. प्रस्तुत बांधकामासाठी येणारा खर्च खालील लेखाशीर्षात मंजूर होणा-या निधीतून भागविण्यात यावा.

मागणी क्रमांक - एच-०८

४२१० - वैद्यकीय सेवा व सार्वजनिक आरोग्य यावरील भांडवली खर्च

०३, वैद्यकीय शिक्षण, प्रशिक्षण व संशोधन

१०५-विषमचिकित्सा पंचवार्षिक योजनांतर्गत

(४२१० ००४१) ५३- मोठी बांधकामे

३. सदर शासन निर्णय, वित्त विभाग, शासन निर्णय क्रमांक : विअप्र-२०१३/प्र.क्र.३०/१३/विनियम, भाग-२, दिनांक २०.०९.२०१९ मधील वित्तीय अधिकार नियम पुस्तिका-१९७८, भाग-१, उप विभाग-५, अनुक्रमांक-१, महाराष्ट्र सार्वजनिक बांधकाम नियमपुस्तिकेतील परिच्छेद क्रमांक १३४ (१) नुसार प्रशासकीय विभागाला प्रदान केलेल्या वित्तीय अधिकारानुसार निर्गमित करण्यात येत आहे.

४. सदर शासन निर्णय महाराष्ट्र शासनाच्या [www.maharashtra.gov.in](http://www.maharashtra.gov.in) या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०२४०८२११४४६५४४६१३ असा आहे. हा आदेश डिजिटल स्वाक्षरीने साक्षांकित करुन काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

(सुधीर जया शेटी)

अवर सचिव, महाराष्ट्र शासन

प्रति,

१. आयुक्त (वै.शि.), वैद्यकीय शिक्षण व संशोधन, मुंबई
२. महालेखापाल-१/२ (लेखा परीक्षा/लेखा व अनुज्ञेयता), महाराष्ट्र, मुंबई / नागपूर
३. संचालक, वैद्यकीय शिक्षण आणि संशोधन, मुंबई.
४. मुख्य अभियंता, महाराष्ट्र जीवन प्राधिकरण, पुणे विभाग, पुणे.
५. अधिष्ठाता, शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिरज
६. कार्यकारी अभियंता, महाराष्ट्र जीवन प्राधिकरण, सांगली
७. जिल्हा कोषागार अधिकारी, सांगली
८. निवडनस्ती (प्रशा-१).

प्रसिध्द करणेत येत आह.

275

कार्यकारी अभियंता (इवद)  
जिल्हा परिषद, सांगली

## महाराष्ट्र जीवन प्राधिकरण विभाग, सांगली

'जलभवन', गेस्ट हाऊस नजीक दक्षिण शिवाजी नगर, सांगली ४१६४१६

कार्यालय फोन : (०२३३) २३२२८८४, २३२२७८४

Email Address: mjpsanglidn@gmail.com

### निविदा सूचना क्र. ०४ सन २०२४-२५

पुर्ण ठेव तत्वावर मिरज शासकीय वैद्यकीय महाविद्यालय व निवासी संकुल येथे भुयारी गटार योजना करणेसाठीच्या कामाची निविदा मजीप्रा विभाग, सांगली यांचेकडून मागणी करण्यात येत आहे. या कामाची अंदाजीत रक्कम रु. १०३७.८६ लक्ष (जीएसटी शिवाय) आहे. सदर निविदेचा सविस्तर तपशील दि. २७/०९/२०२४ पासून [www.mahatenders.gov.in](http://www.mahatenders.gov.in) या वेब पोर्टलवर उपलब्ध करून देण्यात आलेला आहे.

निविदा प्रक्रिया कार्यक्रमाच्या सर्व तारखा [www.mahatenders.gov.in](http://www.mahatenders.gov.in) या वेब पोर्टलवर अपलोड करण्यात आलेल्या ऑनलाईन निविदा सुचनेनुसार राहतील.

दिनांक : २६/०९/२०२४

सही/-

(अमित आडे)

कार्यकारी अभियंता

महाराष्ट्र जीवन प्राधिकरण विभाग, सांगली





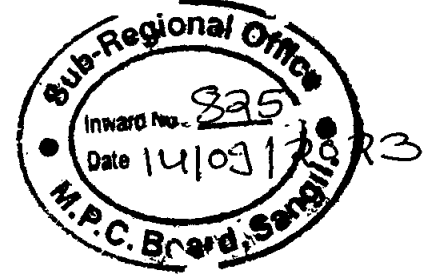
# शासकीय वैद्यकीय महाविद्यालय, मिरज Government Medical College, Miraj

Miraj Pandharpur Road, Miraj, Dist.- Sangli - 416410.

Website: gmcmiraj.edu.in Email: deangmcmiraj@yahoo.co.in Phone: 0233/2232090-99 Fax: 0233-2231959

No. GMCHM/ MPCB/ /2023 dated 93-e-2023  
E4e9-e2

To,  
The Regional Officer  
Maharashtra Pollution Control Board  
Kolhapur



Subject: regarding replay to your notice

Reference: Notice no. MPCB/RO/KOP/PD/2309070001 dated 11.09.2023

Sir,  
With reference to above mentioned subject and cited reference, please find the para-wise replay to your observations:

A. Hospital is being discharging untreated effluent into municipal sewer and not obtained valid combined consent authorization from the board:

1. The present Govt. Medical College Hospital is attached with Govt. Medical College Miraj. The proposal for underground drainage scheme and STP plant was submitted to Government of Maharashtra, Medical Education and Drugs department and accordingly the administrative approval was received on 13.02.2023 and accordingly amount of ₹ 11, 20, 56, 900 (eleven crore, twenty lakh, fifty six thousand and nine hundred rupees) is sanctioned. The Government Resolution is annexed herewith and marked as **Annexure-1**. The work of underground drainage and setting up STP plant is to be done by the Maharashtra Jeeven Pradhikaran Sangli. Detailed project report by the Maharashtra Jeeven Pradhikaran Sangli had submitted to the Dean GMCH Miraj. The copy of abstract of said project report is annexed herewith and marked as **Annexure-2**. STP plant type S. B. R. 1.11 MLD will be established. The Executive Engineer of Maharashtra Jeeven Pradhikaran Sangli in his letter dated 17.03.2023 stated that the cost of the drainage work and STP plant is likely to increase by 40 to 45% and therefore the matter was informed to the Government of Maharashtra. A supplementary grant was requested and on 02.08.2023 a supplementary grant of ₹112056 (estimated cost rupees in thousands) was granted. The letter is annexed herewith and marked as **Annexure-3**. Maharashtra Jeeven Pradhikaran Sangli is currently processing the tender process and the work will be started once the bidder is finalized.
2. The process of obtaining permission from MPCB is in process. The GMCH will take due care in this regard and the rules laid down by MPCB will be meticulously followed

B. Bio-waste management

B4B  
18  
20/09/23


- 278
1. For cleanliness and disposal of bio-medical waste outsourcing, a tender was floated and Ms. Sons House Mumbai was the lowest bidder. Accordingly the Medical Education and Drugs department Govt. of Maharashtra has sanctioned Ms. Sons House Mumbai for outsourcing the cleanliness and disposal of bio-medical waste in Govt. Resolution no. MED-2023/P.K.111/Admin-2 dated 06.04.2023. The GR is annexed herewith and marked as Annexure-4. Accordingly a work order was issued to Ms. Sons House Mumbai and an agreement was made between the Dean GMC Miraj and Ms. Sons House Mumbai. The work order and agreement are collectively annexed herewith and marked as Annexure-5.
  2. Now adequate numbers of colour coded bags are made available. Separate storage room is made available with bio-medical waste symbol.
  3. Every department is instructed to segregate the bio-medical waste at the source.
  4. Regular training to all employees will be given by Department of Microbiology on periodic time. The online information to MPCB is regularly provided.
  5. Furthermore, a) Dry and wet waste is collected, segregated at source and transported by the outsourcing agency on regular basis; b) The bio-medical like including dressings, IV sets, gloves, syringes, blood bags, protective gowns, operated parts, infected material etc. are separately collected, transported and incinerated by the outsourcing agency; c) The linen like clothing, bed sheets, surgical gowns are treated with disinfectant and then washed in the laundry; and d) the washrooms in wards, ICU and casualty and corridors and postmortem room are dry and wet cleaned with disinfectant solution on routine basis. From the above facts, it is clear that the above dangerous infected waste (particularly mentioned at b and c) is not at all drained in the municipal corporation drainage line.
  6. The GMCH will take due care in this regard and the rules laid down by MPCB and Bio-Medical Waste Management, Rules 2016 will be meticulously followed.

C. Regarding O.A. 89/2023 filed by Shri Ravindra Kuber Walavade

1. The hard copy of para-wise reply and related annexures were submitted to the honourable Green Tribunal Western Zone Pune on 06.09.2023
2. The soft copy of para-wise reply and related annexures were submitted to the honourable Green Tribunal Western Zone Pune on email on 07.09.2023
3. The soft copy of para-wise reply and related annexures were submitted to the applicant and respondents no. 2 to 5 through email on 12.09.2023
4. The next hearings of the Honourable Green Tribunal western zone Pune will be on 30.09.2023.

Considering the submissions mentioned in para A (1 to 2) and para B (1 to 6), the administration of Govt. Medical College Hospital is complying the different deficiencies brought to the notice and hence this reply.

Yours faithfully,



Dean  
Govt. Medical College and Hospital  
Miraj

Copy to:

✓ The Sub-Regional Officer, Maharashtra Pollution Control Board, Sangli for information.



## शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिरज Government Medical College & Hospital, Miraj



Website: gmcmiraj.edu.in

Email: deangmcmiraj@yahoo.co.in

Phone: 0233/2232090-99

Fax: 0233-2231959

जा.क्र.शावैमरुमि/नियोजन/ हरीत लवाद/सुनावणी/दंड/  
प्रति,

२२६४-७० /२०२४

दिनांक - ०५/०३/२०२४  
०६

मा. आयुक्त,  
वैद्यकीय शिक्षण व संशोधन,  
मुंबई ४०० ००९

0194  
2024 03 18

विषय - BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

Ravindra Kuber Walawade-- Applicant (O.A.89/2023)

V/S,

Govt. Medical College & Hospital & Ors --- Respondents.

संदर्भ - श्री. नवनाथ औताडे, सब रजिस्टार, महाराष्ट्र प्रदुर्षण महामंडळ, सांगली यांनी दिनांक  
२३/०२/२०२४ रोजी मा. हरीत लवाद न्यायालयात सादर केलेले शपथपत्र.

मा. महोदय,

उपरोक्त विषयास अनुसरून महाराष्ट्र प्रदुर्षण महामंडळाच्या निकषानुसार रुग्णालयीन सांडपाण्यावर रसायनिक प्रक्रिया न करता महानगरपालीकेच्या सांडपाण्यामध्ये सोडण्यात येत असल्याने, तसेच या रुग्णालयात STP व ETP नसल्याने श्री. रविंद्र कुबेर वळीवडे, सांगली यांनी मा. हरीत लवाद न्यायालय, पुणे येथे अर्ज सादर केला आहे.

सादर अर्जांमध्ये महाराष्ट्र प्रदुर्षण महामंडळ, सांगली यांनाही जाबदार म्हणून समावेश केलेला असल्याने संदर्भाकित श्री. नवनाथ औताडे, सब रजिस्टार, महाराष्ट्र प्रदुर्षण महामंडळ, सांगली यांनी दिनांक २३/०२/२०२४ रोजी मा. हरीत लवाद न्यायालयात शपथ पत्र दाखल केले आहे.

उक्त महाराष्ट्र प्रदुर्षण महामंडळ, सांगली यांचे कार्यालयाकडून दाखल केलेल्या शपथ पत्राची छायांकित प्रत सोबत जोडली आहे. या शपथ पत्रामध्ये सांडपाण्यावर रसायनिक प्रक्रिया न करता महानगरपालीकेच्या सांडपाण्यामध्ये सोडण्यात येत असल्याने, तसेच या रुग्णालयात STP व ETP नसल्याने रुपये ४,३२,००,०००/- (रुपये चार कोटी बत्तीस लाख मात्र) इतकी रक्कम पर्यावरण प्रदुषित केल्यामुळे शास्ती म्हणून नमूद केले आहे. याबाबत या रुग्णालयीन प्रशासनाकडून महाराष्ट्र प्रदुर्षण महामंडळाच्या निकषानुसार रुग्णालयीन सांडपाण्यावर रसायनिक प्रक्रिया न करता महानगरपालीकेच्या सांडपाण्यामध्ये सोडण्यात येत असल्याने, तसेच या रुग्णालयात STP/ETP यंत्रणा बसविण्याबाबत महाराष्ट्र जिवन प्राधिकारण, सांगली या कार्यालयासोबत केलेल्या कार्यवाहीचा अहवाल खालील प्रमाणे सविनय सादर करण्यात येत आहे.

१. शासकीय वैद्यकीय महाविद्यालय, मिरज या वैद्यकीय महाविद्यालयाची स्थापना ३१ जुलै, १९६२ रोजी झाली आहे. त्यावेळी या महाविद्यालयाच्या परिसरात शरीररचनाशास्त्र, शरीरक्रियाशास्त्र, जनऔषधवैद्यकशास्त्र, औषध शास्त्र, विकृतीशास्त्र, व जीवरसायनशास्त्र या विभागाच्या कौलारु इमारती होत्या. सन १९६२ मध्ये प्रवेश क्षमता फक्त ३० होती. त्यानंतर पदवी पूर्व मुलांचे २ वसतीगृहे, प्रशासकीय इमारत, पदव्युत्त विद्यार्थ्यांचे वसतीगृहे तसेच निवास स्थान परिसरात मुलींचे वसतीगृहे, अधिष्ठाता निवासस्थान व वर्ग १ ते ३ अधिकारी व कर्मचारी यांचे निवासस्थाने बांधण्यात आली.


२. सन १९९० नंतर याच परिसरात १२० खाटांचे आंतररुग्ण विभाग, बाह्यरुग्ण विभाग, शवविच्छेदन कक्ष, मनोविकृती विभाग इत्यादी नवीन बांधकामे झाली. सध्या ३१५ खाटा कार्यान्वीत आहेत.

5/3/24  
13/3/24

३. मुददा क्रमांक १ मध्ये नमूद केल्यानुसार १९६२ साली बांधकामे झालेल्या इमारतीमधील ड्रेनेज लाईनच्या क्षमतेमध्ये वाढ करण्यात आली नाही. त्यानंतर वेळोवेळी नवीन बांधकामे झालेल्या इमारतीमधील ड्रेनेज लाईनची जोडणी फक्त करण्यात आली. त्यामध्ये सांडपाणी वाहून नेणाऱ्या पाईपलाईनच्या क्षमतेमध्ये वाढ झालेली दिसून येत नाही.
४. या महाविद्यालयीन व रुग्णालयीन सांडपाणी वाहून नेणाऱ्या पाईपलाईन अंदाजे जवळजवळ ६० वर्षापूर्वीच्या आहेत. त्यामुळे वारंवार पाईप लाईन खराब होण, फुटणे, सांडपाणी वाहून वाहणे इत्यादी बाबी वारंवार घडत आहेत.
५. या महाविद्यालयातील शरीररचनाशास्त्र, विकृतीशास्त्र, जीवरसायनशास्त्र व सूक्ष्मजीवशास्त्र या विभागातील तसेच रुग्णालयीन इमारतीमधील केमिकल युक्त सांडपाणी याचा निचरा शासनाच्या नियमाप्रमाणे होणे आवश्यक आहे. वेळोवेळी रुग्णसेवेच्या दर्जामध्ये वाढ झाल्याने रुग्णांची वाढती संख्या, अधिकारी व कर्मचारी यांची संख्या, विद्यार्थी संख्या (पदवी व पदव्युत्तर) इत्यादीच्या लोकसंख्येत झालेली वाढ, त्यामुळे संडास, बाथरूम व विविध प्रयोगशाळेमधून होणारा सांडपाणी निचरा योग्य रितीने होत नसल्याने अस्तीत्वातील ड्रेनेज लाईन व्यवस्थेवर अतिरिक्त ताण पडत आहे तसेच निवासी संकुलातून जाणारी पाईप लाईन ही पुर्णपणे काळ्या मातीतून जात असल्याने बऱ्याच ठिकाणी पाईपलाईन खालीवर झाल्या आहेत. बरेचशे चेबर खराब झाले असून विट बांधकामे निर्जीव झाले आहेत त्यामुळे सदर चेबर वारंवार चोकअप होतात व सांडपाणी रुग्णालयीन व महाविद्यालयीन परीसरात पसरते.
६. उक्त कारणास्तव या कार्यालयाचे पत्र क्रमांक ५२०९-११, दिनांक १६-०४-२०१५ अन्वये कार्यकारी अभियंता, महाराष्ट्र जीवन प्राधिकरण, सांगली यांना या महाविद्यालय व निवासस्थान इमारती व सांडपाण्याच्या पाईपलाईनची पाहणी करून खर्चाचे अंदाजपत्रक देण्याबाबत कळविले होते. त्यानंतर वेळोवेळी पत्रव्यवहार करून, दूरध्वनीवरून संपर्क साधून तसेच संदर्भ क्रमांक १ व २ च्या पत्रान्वये संदर्भ क्रमांक ३ अन्वये महाराष्ट्र प्रदुषण महामंडळाच्या निकषानुसार या महाविद्यालय व रुग्णालयातील सांडपाणी याचे विल्हेवाट करण्यासाठी सर्व आवारातील इमारतीमधील ड्रेनेज व्यवस्था नव्याने करणे, सांडपाणी विशिष्ट यंत्रणेद्वारे ट्रिटमेंट करून सांडपाणी महानगरपालीकेच्या गटारीमध्ये सोडणे इत्यादी बाबी करीता खालील प्रमाणे संदर्भांकित कार्यालयीन पत्रे देण्यात आली होती.
७. (०१) या कार्यालयाचे पत्र क्र.शावैममि/लेखा/ड्रेनेज व्यवस्था/५२०९-११/१५, दि.१६.०४.१५ (०२) आपल्या कार्यालयाचे पत्र क्र.तांशा-२/मिरज मे-ड्रेनेज/१२७७/१५, दि.०६.०५.१५. (०३) या कार्यालयाचे पत्र क्र.शावैममि/लेखा/ड्रेनेज व्यवस्था/६७४७/१५, दि.०२.०६.१५. (०४) उपअभियंता, मजीप्र, उपविभाग, मिरज यांचे पत्र क्र.२६, दि.०७.०१.१६.(०५) श्री. सु.ना.गरंडे, अधीक्षक अभियंता, मजीप्र यांचे पत्र क्र.२६८८, दि.३१.१०.१५.(०६) उपअभियंता, मजीप्र, उपविभाग, मिरज यांचे पत्र क्र.२९१ दि.१६.०५.१६. (०७) या कार्यालयाचे पत्र क्र.शावैममि/लेखा/ड्रेनेज व्यवस्था/७७८०/१६, दि.२०.०६.१६ (०८) या कार्यालयाचे पत्र क्र.शावैममि/लेखा/ड्रेनेज व्यवस्था/१६६०८/१६, दि.०६.१२.१६ (०९) या कार्यालयाचे पत्र क्र. शावैममि/बांधकाम/४२९४-९६/१९, दि.२७.०३.२०१९.(१०) या कार्यालयाचे पत्र क्र. शावैममि/बांधकाम/नवीनड्रेनेज व्यवस्था/१४९८५-८८/१९, दिनांक:-२८.०९.२०२०.(११) उपआयुक्त, सांगली मिरज आणि कुपवाड महानगरपालीका, मिरज यांचे पत्र क्रमांक 28/smkc/miraj/P.A./Dy.commi/2020-21 दिनांक १६.०४.२०२०, (१२) उपआयुक्त, सांगली मिरज आणि कुपवाड महानगरपालीका, मिरज यांचे पत्र क्रमांक 98/smkc/miraj/P.A./Dy.commi/2020-21 दिनांक १८.०५.२०२० (१३) डॉ. प्रदिप दिक्षीत, प्राध्यापक, न्यायवैद्यकशास्त्र विभाग, शावैम. मिरज यांच्याकडून प्रस्तुत प्रकरणी प्राप्त झालेला समिती अहवाल दि.१८.०५.२०२०, (१४) या कार्यालयाचे पत्र क्रमांक शावैममि/बांधकाम/नवीन ड्रेनेज लाईन व्यवस्था/३१८१-८१/२०, दिनांक २२.०५.२०२०.(१५) या कार्यालयाचे पत्र क्र.४५२८-३१, दिनांक ०२.०६.२०२१.

८. वरील प्रमाणे महाराष्ट्र जीवन प्राधिकरण, सांगली यांच्या कार्यालयाकडे पत्रव्यवहार केल्यानंतर मुख्य अभियंता, पुणे यांनी STP प्लॉट व नवीन ड्रेनेज लाईन करीता तांत्रिक मान्यता दिली.
९. त्यानंतर कार्यकारी अभियंता, महाराष्ट्र जीवन प्राधिकरण, सांगली यांचे पत्र क्र.१८७४, दि.१८/१०/२०२२ अन्वये STP प्लॉट व नवीन ड्रेनेज लाईन चे ढोबळ खर्चाचे अंदाजपत्रक व मागणी पत्रान्वये रुपये ११,२०,५६,९००/- इतक्या रक्कमेचा प्रस्ताव प्राप्त झाला.
१०. या कार्यालयाचे पत्र क्र. ६६५१-५३, दिनांक ०४/११/२०२२ अन्वये संचालनालय, वैद्यकीय शिक्षण व संशोधन, मुंबई येथे प्रशासकीय मान्यतेसाठी प्रस्ताव सादर करण्यात आला. त्यानंतर संचालनालयाकडून शासनास प्रस्ताव सादर करण्यात आल्यानंतर शासन निर्णय क्रमांक जीसीएम-२०२२/प्र.क्र.३६९/प्रशा-१, दि.१३-०२-२०२३ नुसार रुपये ११,२०,५६,९००/- इतक्या रक्कमेचा प्रस्तावास प्रशासकीय मान्यता दिली.
११. परंतु त्यानंतर महाराष्ट्र जीवन प्राधिकरण, सांगली यांनी सादर प्रस्तावाच्या रक्कमेमध्ये ४० ते ४५ टक्के वाढ झाल्याने सुधारीत प्रस्ताव सादर करण्यात येईल असे सांगितले. त्यानंतर उपविभागीय अधिकारी, महाराष्ट्र जीवन प्राधिकरण उपविभाग, सांगली यांनी त्याचे पत्र क्र.८७, दिनांक २४/०८/२०२३ अन्वये कळविले की, दिनांक ०३/०८/२०२३ रोजी मा. पालक मंत्री यांच्या समवेत झालेल्या बैठकीमध्ये सादर प्रस्तावात सुधारणा करुन पुनःश्च मान्यतेसाठी प्रस्ताव करण्याच्या सुचना दिला असल्याचे नमूद केले आहे. या कार्यालयाचे पत्र क्र.१५१२-१७, दिनांक १५/०२/२०२४ अन्वये पुन्हा मजीप्र यांना पत्र देण्यात आले आहे.
१२. मा.महालेखापाल याचे कार्यालय, मुंबई कडून या रुग्णालयात दिनांक १२/०२/२०२४ ते ०१/०३/२०२४ या कालावधीत लेखा परिक्षण झाले. त्यामध्ये OBS -१२४५२४८ मध्ये Deley in set up of Effluent Treatment Plant (ETP) /Sewage Treatment Plant (STP) and new Drainage Line as per norms of Maharashtra Pollution Control Board (MPCB)या विषयानुसार लेखा आक्षेप नोंदविलेला आहे. (सोबत प्रत) त्यानुसार महाराष्ट्र जीवन प्राधिकरण,सांगली यांचे कार्यालयाकडून सुधारीत प्रस्ताव प्राप्त झाल्यानंतर तात्काळ शासनाच्या प्रशासकीय मान्यतेकरीता संचालनालयास सादर करण्यात येईल असे सांगण्यात आले आहे.
१३. उक्त बाब पाहता जवळ जवळ ८ वर्षांपासून महाराष्ट्र जीवन प्राधिकरणाकडे पाठपुरावा सुरु आहे. तरी महाराष्ट्र प्रदुर्षण महामंडळ, सांगली यांचे कडून मा. हरीत लवाद न्यायालय, पुणे येथे सादर केलेल्या शपथपत्रामध्ये नमूद केलेली दंडाची रक्कम रुपये ४,३२,००,०००/- (रुपये चार कोटी बत्तीस लाख मात्र) इतकी रक्कमेची शास्ती लावण्यात येवू नये याबाबत आवश्यक ती कार्यवाही व मार्गदर्शन पर सविनय सादर.

आपला विश्वासू



शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिरज.

प्रत माहिती व कार्यवाहीस्तव सविनय सादर

- १) मा. प्रधान सचिव, वैद्यकीय शिक्षण व औषधी द्रव्ये विभाग, गो.ते.रुग्णालय संकुल, ९ वा मजला, मुंबई.
- २) मा. जिल्हाधिकारी तथा जिल्हादंडाधिकारी, सांगली.
- ३) मुख्य अभियंता, महाराष्ट्र जीवन प्राधिकरण, नवीन प्रशासकीय इमारत, पुणे लष्कर पा.पु.केद्र आवार, पुणे.
- ४) कार्यकारी अभियंता, महाराष्ट्र जीवन प्राधिकरण,सांगली.
- ५) श्री. नवनाथ औताडे, सब रजिस्ट्रार, महाराष्ट्र प्रदुर्षण महामंडळ, सांगली.
- ६) उपविभागीय अधिकारी, महाराष्ट्र जीवन प्राधिकरण,सांगली.

Report on **Additional Environmental Compensation** to be levied on **M/s. Government Medical College & Hospital & Ors., Plot No. 969/1B, Miraj, Tal. Miraj, Dist. Sangli** in the Compliance with the Order passed by Hon'ble National Green Tribunal (WZ) dated 08.11.2024 in O.A. No. 89 of 2023 filed by Mr Ravindra Kuber Walawade (Applicant).

**[1] Background:-**

In the matter of Original Application No. 89/ 2023 (WZ), Mr Ravindra Kuber Walawade (Applicant) V/s Government Medical College & Hospital & Ors filed before Hon'ble National Green Tribunal (NGT). The Hon'ble NGT (WZ) directed vide Order dated 08.11.2024 in the aforesaid matter that Maharashtra Pollution Control Board (MPCB) will assess /calculate Environmental Compensation on the basis of the principle / formula in accordance with the guidelines framed by the Central Pollution Control Board in terms of the principle laid down in the case of Paryavaran Suraksha Samiti and Ors Vs. Union of India and Ors. (Original Application Nos. 593 / 2017). The Respondent No. 1 i.e. M/s. Government Medical College & Hospital & Ors., Plot No. 969/1B, Miraj, Tal. Miraj, Dist. Sangli does not obtain CCA even till the date of calculation of environmental compensation also neither provided the Effluent / Sewage Treatment Plant.

This report is about calculation of additional Environmental Compensation applicable for the said Hospital in compliance of the aforesaid order issued by Hon'ble NGT-WZ.

**[2] Environmental Compensation:-**

Environmental Compensation is calculated based on the CPCB guidelines for imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities (As per Hon'ble National Green Tribunal's Order dated 12.03.2019 in the matter of O. A. 710 of 2017).

As per the Order issued by Hon'ble National Green Tribunal (NGT-WZ) "*MPCB is directed to assess the amount of EDC for additional period with respect to not setting up STP as well as not obtaining CC&A, in terms of the principle laid down in the case of Paryavaran Suraksha Samiti and Ors. Vs. Union of India and Ors. (Original Application Nos. 593/2017) by filling an affidavit and a copy of the same shall also be served upon the respondent No. 1 and other parties within a week and one week thereafter*"

**Note:-**

As per the Circular issued by Maharashtra Pollution Control Board dated 04/02/2022 vide No. 220204FTS0045 it's mentioned that:- "*Bedded HCF's (51 and above beds) failing to obtain CCA (Consent to Establish, Operate / Renewal) shall be levied penal fees w.e.f. April, 2012. HCF's less than 51 Beds shall be levied penal fees for not obtaining CCA (Consent to Establish, Operate / Renewal) w.e.f. December, 2021*".

:2:

Earlier this office has issued warning Notice, Show Cause Notice and recently Proposed Direction was issued on 07.09.2023. The non-compliances are mentioned in the earlier Notice issued i.e. -

- [1] Failed to obtain Combined Consent to Operate the Bio medical waste authorization.
- [2] Not provided treatment for the waste water generated from hospital, pathology laboratory activity.

As per the guidelines following cases will be considered for taking cognizance of non-compliance and fit for levying Environmental Compensation:

**Environmental Compensation for HCFs is calculated as –**

$$\text{HCFs} = \text{HR} \times \text{T} \times \text{S} \times \text{R} \times \text{N}$$

Where; HR - Health Risk factor

T- Type of Healthcare Facility S -

Size of Health Care Facility

R - Environmental Compensation factor N -

Number of days of Violation

**HR**

Health Risk (HR) is a number from 0 to 100 and increasing HR value denotes the increasing degree of health risk due to improper handling of BMW in healthcare facility:-

Health Risk Score (HR)	No arrangement for disposal of BMW with CBWTF (1)	Not Applied for Authorization (2)	Improper Segregation of BMW (3)	No Pre-treatment (4)	On-site storage not provided or not adequate (5)	No ETP Despite requirement (6)	Score for each of Other Violations of BMW Rules, 2016 (7)
Health Risk Score (HR)	30	<u>10</u>	20	10	10	<u>15</u>	5 <small>(x3)</small>

Note: Score of 5 to be added for each of other violations at column (7), with sum of HR limited to 100. - HR is sum of (1) + (2) + (3) + (4) + (5) + (6) + (7) [restricted to 100]

:3:

**T:** is a factor for type of healthcare facility, as given below:

Type of Healthcare Facility	T Factor
Bedded Hospitals	1.0
Bedded Ayush Hospitals	0.5
Non-bedded (veterinary hospital, pathological laboratory, blood bank)	1.0
Non-bedded (clinic, dispensary, and clinical establishment)	0.5
Animal Test Houses	1.0

**S:** is a factor for size of Healthcare Facility (HCFs) based on number of beds of the Healthcare Facility, as given below:

Size of Healthcare Facility (HCFs)	S Factor
Non-bedded (clinic, dispensary, and clinical establishment)	0.15
Non-bedded (veterinary institution, pathological laboratory, blood bank)	0.2
1 to 10 bedded HCFs	0.20
10 to 50 bedded HCFs	0.30
50 to 100 bedded HCFs	0.50
100 to 500 bedded HCFs	1.00
500 and more bedded HCFs	1.50
Animal Test House	1.00

**N:** is number of days for which violation took place is the period between the day of violation observed/due date of implementation as per BMW Rules, 2016/due date of compliance of directions and the day of compliance verified by CPCB/SPCB/PCC.

**R:** is a factor in Rupees, taken as 250

Further, in any case minimum Environmental Compensation in respect to Healthcare Facility shall not be less than Rs.1200/- per day.

:4:

Therefore considering the above non compliances the additional Environmental Compensation is -

$$\text{HCFs} = \text{HR} \times \text{T} \times \text{S} \times \text{R} \times \text{N}$$

Where; HR – Health Risk factor.

T - Type of Healthcare Facility.

S – Size of Health Care Facility.

R – Environmental Compensation factor.

N– Number of days of Violation.

i.e.

$$\text{HR Score} = 10 + 15 + 15_{(5 \times 3)} = 40$$

$$\text{T} = 1.0$$

$$\text{S} = 1.0$$

$$\text{N} = 306 \text{ days (from 29.01.2024 to 29.11.2024)}$$

$$\text{R} = 250$$

$$\text{Therefore, HCFs} = \text{HR} \times \text{T} \times \text{S} \times \text{R} \times \text{N}$$

$$\underline{\text{HCF's} = 40 \times 1.0 \times 1.0 \times 306 \text{ (days)} \times 250 =}$$

$$= \text{Rs. } 30,60,000/-$$

[1] Therefore the additional Environmental Compensation applicable to the Hospital is **Rs. 30,60,000/-**  
**(Rs. Thirty Lakhs Sixty Thousand only).**

[2] The Total Environmental Compensation applicable on the HCFs is  
Rs. 4,32,00,000/- + Rs. 30,60,000/- = 4,62,00,000/- (Rs. Four Crore Sixty-two Lakhs only.)

( J. S. Hajare )  
Regional Officer, Kolhapur.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
2660448  
Fax No. (0231) 2652952  
E-mail:  
rokolhapur@mpcb.gov.in



Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.  
Website: <http://mpcb.mah.nic.in>

"Your Service is Our Duty"

No. MPCB/RO/KOP/SCN/241202-FTS-0110

Date: 02/12/2024

To,  
M/s. Government Medical College & Hospital.  
Plot No.969 /1B, Miraj,  
Tal. Miraj, Dist. Sangli-416416.

Sub: Show Cause Notice under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

- Ref: 1. Complaint received from Shri. Ravindra Kuber Walawade, Sangli  
2. Notification issued by the MOEF, GOI, New Delhi No.SO-630(E) dtd.29/07/1988  
3. Directive of the Hon'ble High Court.  
4. Visit of Board officials on 12 /10/2022.  
5. Warning Notice issued by SRO Sangli on 14/10/2022.  
6. Show Cause Notice issued by this office on 21/10/2022.  
7. Proposed Directions issued by this office on 07/09/2023.  
8. Reply submitted by you on 13/09/2023  
9. Hon'ble NGT (WZ) Pune Order Dtd. 08/11/2024.

**WHEREAS**, you are operating your HCE in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

**AND WHEREAS**, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

**AND WHEREAS**, you have not provided ETP/STP for treatment of domestic effluent & trade effluent generated from your HCE. Your hospital is discharging untreated effluent into municipal sewer & also till date not obtained valid Combine Consent & Authorization (CCA) from the MPC Board. You are operating your HCE without valid CCA.

2.


**AND WHEREAS**, you have submitted reply to Proposed Direction which is not satisfactory as you have not yet complied with the proposed Directions issued by this office. & also the legal matter vide OA No. 90/2023 filed by Ravindra Kuber Walavade pending before Hon'ble NGT, Court.

**AND WHEREAS**, after examining the report of your case, I am satisfied that you are not serious about compliance of Bio Medical Waste (M & H) Rule knowingly and will full operating your HCE without causing adverse effect on the human health and surrounding environment.

**NOW THEREFORE**, you are now directed to Show Cause as to :-

- i) Why further action under the provisions of Water (Prevention & Control Pollution) Act, 1974, Air (Prevention & Control Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2016.
- ii) Why Board shall not issue closure direction under the provision of Environment (Protection) Act, 1986 r/s Bio Medical Waste (M & H) Rules 2016 ?.

You are directed to file your reply to these notice if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate final directions as may be deemed fit in your case, which may please be noted.

  
(J. S. Hajare)  
Regional Officer, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (APC), M. P. C. B, Mumbai.
- 3) The Principal Scientific Officer, M.P.C. Board, Mumbai.

Copy to:

Sub-Regional Officer, M. P. C. Board; Sangli

- He is directed to serve the notice to the above HCE and submit the compliance Report along with clear cut remarks accordingly.